

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 3151
TO BE ANSWERED ON 19.03.2026**

CONSULTATIONS WITH INDIAN LABOUR CONFERENCE

3151. SHRI TIRUCHI SIVA:

Will the Minister of Labour and Employment be pleased to state:

- (a) details of last meeting of the Indian Labour Conference;**
- (b) whether it is a fact that the Shram Shakti Niti 2025 was drafted without any consultation with the Indian Labour Conference; and**
- (c) the details of last 10 tripartite consultations held by the Ministry and the results thereof?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a): The last meeting of the Indian Labour Conference (ILC) i.e. the 46th Session of the Indian Labour Conference (ILC) was held in New Delhi from 20-21 July, 2015.

(b): The Ministry of Labour and Employment, Government of India, has drafted the “Shram Shakti Niti 2025-National Labour & Employment Policy” as a comprehensive vision document aimed at building an inclusive, fair, and resilient ecosystem for workers, including women, informal sector workers, and self-employed persons, in furtherance of India’s goal of becoming a Viksit Bharat by 2047.

The draft policy emphasizes cooperative federalism, evidence-based policymaking, and digital transparency. It provides a framework for coordinated action among the Centre, States, and social partners including the representatives of the workers to ensure that the benefits of growth are shared widely and equitably.

The draft Shram Shakti Niti 2025 was placed in public domain for feedback, comments and suggestions and subsequently a tripartite consultation on the draft policy was held under the Chairmanship of Hon’ble Union Minister for Labour & Employment and Youth Affairs & Sports.

(c): The Central Government has undertaken nine tripartite consultations on all the four Codes on 10.03.2015, 13.04.2015, 06.05.2015, 14.07.2015, 06.10.2015, 04.10.2017, 22.11.2018, 27.11.2018 and 05.11.2019 with all Central Trade Unions, Employers’ Associations and State Governments.

Further, three tripartite consultations had also been undertaken on 24.12.2020, 12.01.2021 and 20.01.2021 for discussion on the draft Central Rules under all the four Codes.
